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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.911/2022

(IA No.16/2023, IA No.9/2024)

**IN THE MATTER OF:**

NGT Bar Association (Substituted for original  
applicants Prof. Dr. Sanjeev Bagai) & Ors.

.....Applicant

Versus

Department of Environment GNCTD & Ors.

....Respondents

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FILED BY



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Dated:- 08.07.2025

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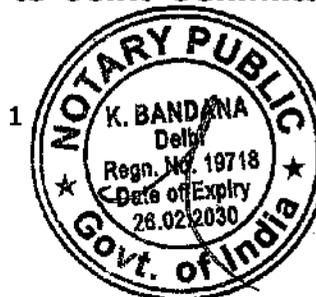
**Department of Environment GNCTD & Ors.**

...Respondents

**REPLY AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 1**  
**(MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE)**

I, Amit Anand S/o Arun Kumar, Aged 41 years do hereby solemnly affirm and state as follows:

1. That the deponent is working as Deputy Inspector General of Forests in the Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003 (*hereinafter referred to as 'MoEFCC'*). The undersigned is conversant with the facts of the case based on knowledge derived from official records and as such competent and authorized to file this affidavit.
2. That, vide order dated 28.05.2025, Hon'ble Tribunal had directed that "*Response with respect to Joint Committee report may be*



*filed by MoEF&CC* and the present affidavit is being filed in compliance of the said directions.

3. This Hon'ble Tribunal vide its order dated 05.04.2024, directed for formation of a Joint Committee chaired by the Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate Change, Government of India with following 'Terms of reference':

(i) Formulation of policy, enactment of statutory framework, and laying down of guidelines for the growth, protection/preservation, pruning, and management of trees in non-forest areas in States/UTs where such mechanisms are not in place.

(ii) Preparation of SOP/Guidelines for the cutting/felling of trees in rural areas and for the cutting/felling and pruning of trees in urban areas.

(iii) Preparation of SOP/ Guidelines for the transplantation/translocation of trees.

(iv) In addition to the above any other relevant aspect which the Committee considers necessary to address the issues.

4. That in compliance with the said order, the Joint Committee has filed the report report comprising of (a) status of trees outside forest in



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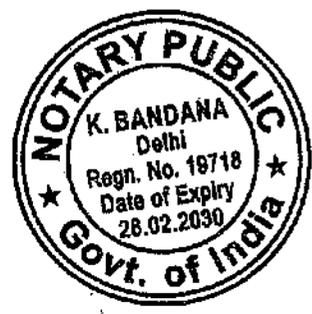
India, (b) existing legal framework, (c) management roles, (d) additional interventions i.e., advisories and Draft Tree management guidelines as per terms of reference and (e) recommendations therein.

5. That, the aforesaid report of the Joint committee recommends that States and Union Territories (UTs) not having a legal framework at present for the management of trees should take up the process of establishing the same and States/UTs having the existing legal framework may align with the broader objectives of national forest conservation efforts by integrating the applicable and relevant parts of the advisories mentioned in the Joint Committee report as per the local requirements. It also suggests composition of the tree authority, strengthening of enforcement mechanisms, adequately staffed departments, effective management of trees in non-forest areas, etc.

6. It is submitted that the report also recommends that Ministry of Environment, Forest and Climate Change (MoEF&CC) can extend assistance to States and Union Territories w.r.t guidance on Policy and Legal Frameworks, Capacity Building and Training, Technical and Scientific Support, Financial assistance and Monitoring and Coordination.

(ANANDA TILAK) Deputy Inspector General of Forests, MoEF&CC, Govt. of India, New Delhi

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7. It is, therefore, respectfully submitted that the Ministry of Environment, Forest and Climate Change (MoEF&CC) shall extend necessary support and cooperation to the State/UT for scientific management of trees.
8. It is further submitted that the Ministry regularly issues advisories, operational guidelines, and standard operating procedures to aid in the effective protection and sustainable management of forests and wildlife resources across the country.
9. That, the answering respondent reserves the right to file additional information before the Hon'ble Tribunal, if required till *Pendente-lite*.
10. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/directions as the Hon'ble Tribunal may deem fit and proper in the interest of justice.



**DEPONENT**  
(अमित आनन्द / AMIT ANAND)  
उप वन महासंचालक

Deputy Inspector General of Forests  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग  
Mo Environment, Forest and Climate Change  
महानगर सचिवालय, नई दिल्ली / Govt. of India, New Delhi

Verification

Verified at New Delhi on this 08 JUL 2025 Day of ....., 2025, that the

contents of this affidavit are true and correct to my knowledge based on the



official record maintained in the daily course of its business, no part of this affidavit is false and nothing material has been concealed therefrom.

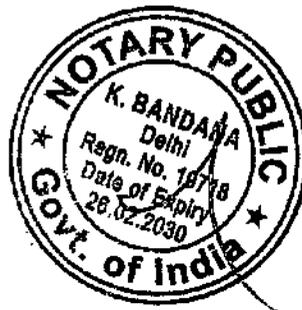
DEPONENT

(अमित आनन्द/AMIT ANAND)

उप वन महानिदेशक

Deputy Inspector General of Forests  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली/Govt. of India, New Delhi

IDENTIFIED



08 JUL 2025

ATTESTED  
NOTARY PUBLIC DELHI  
Govt. of India

EMPOWERED TO ADMINISTER THE OATH  
SECTION 139 OF CPC 1908  
SECTION 287 OF CRPC 1973  
DELHI HIGH COURT RULES 1967  
PART-6, CHAPTER XVIII-227  
EVIDENCE BY / AFFIDAVIT BEFORE NOTARY  
SUPREME COURT RULES, 2013  
ORDER-X-7

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08/07/2025, 12:42

Gmail - Service of reply in OA No. 911/2022 pending before NGT, Principal bench

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S S <satyapriyashilpi@gmail.com>

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**Service of reply in OA No. 911/2022 pending before NGT, Principal bench**

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SHILPI SATYAPRIYA SATYAM <satyapriyashilpi@gmail.com>

Tue, Jul 8, 2025 at 12:42 PM

To: vcdda@dda.org.in, commissioner@mcd.nic.in, ccb.cpcb@nic.in, Senv@nic.in

To,  
The Concerned Parties in OA No. 911/2022

**Sub : Reply on behalf of MoEF & CC in OA No. 911/2022 pending before NGT, Principal Bench.**

Dear Sir/Ma'am,

Please find attached herewith reply on behalf of MoEF & CC being filed in OA No. 911/2022. Matter is listed for final hearing on 25.7.2025.

This is for your perusal & record.

*With Regards,*

**Shilpi Satyapriya Satyam**  
Advocate-on-Record & Mediator  
Supreme Court of India  
Mob : 9810445088

**CHAMBER:**

51, Lawyer's Chamber, Supreme Court, New Delhi - 110001

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